

ITEM NO.2

COURT NO.11

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 20971/2017

ANANT KAJARE

Appellant(s)

VERSUS

EKNATH AHER & ANR.

Respondent(s)

(IA No.133669/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.25509/2018-impleading party)

WITH

SLP(C) No. 3384/2018 (IX)

(IA No.135034/2017-CONDONATION OF DELAY IN FILING and IA No.135035/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.135033/2017-PERMISSION TO FILE SLP/TP and IA No.135038/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.25498/2018-impleading party)

C.A. No. 20991/2017 (XVII)

(IA No.134096/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.25515/2018-impleading party)

SLP(C) No. 3374/2018 (IX)

(IA No.134607/2017-CONDONATION OF DELAY IN FILING and IA No.134608/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.134606/2017-PERMISSION TO FILE SLP/TP and IA No.134609/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.25502/2018-impleading party)

SLP(C) No. 3386/2018 (IX)

(FOR ADMISSION and I.R. and IA No.138590/2017-CONDONATION OF DELAY IN FILING and IA No.138593/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.138586/2017-PERMISSION TO FILE SLP/TP and IA No.138596/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.6075/2018-impleading party)

SLP(C) No. 3385/2018 (IX)

(IA No.6084/2018-impleading party)

Date : 26-04-2018 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Appellant(s)

Mr. Shyam Divan, Sr. Adv.

Mr. Amit Karkhanis, Adv.

Mr. Kapil Joshi,Adv.
 Mr. Rahul Gaikwad,Adv.
 Mr. Vinayak Bhandari,Adv.
 Ms. Kriti Malik,Adv.
 Mr. Faizi Saif,Adv.
 Mr. Ajay Kumar,Adv.
 Ms. Saloni S.,Adv.
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For Respondent(s) Mr. Tushar Mehta,ASG
 Mr. Bhargava V. Desai,Adv.
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 Ms. Anu K. Joy,Adv.
 Mr. Alim Anvar,Adv.

Mr. G. Prakash,Adv.
 Mr. Jishnu M.L.,Adv.
 Mrs. Priyanaka Prakash,Adv.
 Mrs. Beena Prakash,Adv.
 Mr. Vijay Shankar,Adv.

Mr. Sagar N. P.Patil,Adv.
 Mr. Shakti Pandey,Adv.
 Ms. Himanshi Gupta,Adv.

Ms. Manisha Ambwani,Adv.
 Ms. Charu Ambwani,Adv.

UPON hearing the counsel the Court made the following
 O R D E R

Heard learned counsel for the parties.

We have perused the report filed by the SEBI.

Shri Shyam Divan, learned senior counsel has

pointed that out from the Progress Report submitted by, the Resolution Professionals that the funds collected in the investment scheme have been diverted by Citrus Check Inn and Royal Twinkle to other companies. It is necessary to retrieve the assets of the said companies.

Shri K.V. Vishwanathan, learned senior counsel appearing for the Resolution Professional submits that attachment order has been obtained on 22.12.2017 and restraint order from travelling abroad has also been granted against the concerned persons.

In view of above, let the petitioner's representative have a joint meeting with the Resolution Professional and the representatives of the SEBI. The Resolution Professional is at liberty to move the concerned authorities for disbursement of day to day expenses for the employees.

The joint meeting may be convened by the Resolution Professional in consultation with petitioner's representative and the representative of the SEBI. Report may be given on the next date.

List the matters on 10th May, 2018 for further consideration.

(MADHU BALA)
COURT MASTER (SH)

(SUMAN JAIN)
BRANCH OFFICER